

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.377/MP/2023**

- Subject : Petition under Section 79(1)(b) & 79(1)(f) of the Electricity Act, 2003 seeking carrying cost on the additional capital expenditure incurred by the Petitioner due to the introduction of the Central Goods and Services Act, 2017, the integrated Goods and Services Tax Act, 2017 & State Goods and Services Act, 2017, pursuant to the orders dated 23.08.2022 & 25.11.2022 passed by this Commission in Petition No. 52/MP/2019 and order dated 20.08.2021 passed by this Commission in Petition No. 536/MP/2020.
- Petitioner : Solitaire Powertech Private Limited (SPPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.
- Date of Hearing : **22.8.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Nitish Gupta, Advocate, SPPL  
Shri Rishabh Sehgal, Advocate, SPPL  
Shri Nimesh Jha, Advocate, SPPL  
Ms. Shikha Ohri, Advocate, SECI  
Shri Kartik Sharma, Advocate, SECI

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that the Respondent, SECI filed its reply only belatedly and since the Petitioner did not receive any intimation of such filing on the e-filing portal, the Petitioner may be permitted to file its rejoinder.

2. Considering the said request, the Commission permitted the Petitioner to file its rejoinder, within two weeks.
3. The Petition will be listed for hearing on **10.10.2024**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**